

dial measures are suggested to the Public Sector Units by the Administrative Ministry concerned. Some Public Sector Units which defaulted in timely payment of wages are Richardson & Cruddas, Instrumentation Ltd., Jessop & Co. Ltd., Reyrolle Burn Ltd., Heavy Engineering Corpn., Mining & Allied Machinery Corpn. Ltd., Weighbird India Ltd., Praga Tools Ltd., NTC (AP, Kerala, Karnataka & Mahe) Ltd., NTC (Delhi, Punjab & Rajasthan) Ltd., NTC (MP) Ltd., U.P. Drugs & Pharmaceuticals Ltd., Manipur State Drugs & Pharmaceuticals Ltd. etc.

**भारत और अन्य देशों के बीच खनन क्षेत्र में निवेश समझौते**

\*359. श्री दिलीप सिंह जुदेब: क्या खान मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या भारत और कुछ अन्य देशों के बीच, खनन क्षेत्र में कुछ निवेश समझौतों पर हस्ताक्षर किए गए हैं;

(ख) यदि हां, तो तत्संबंधी ब्यौर क्या है एवं इन समझौतों की शर्तें क्या हैं;

(ग) क्या मध्य प्रदेश में भी खनन क्षेत्र के मामले में विदेशी सहायता हेतु किसी समझौते पर हस्ताक्षर किए गए हैं;

(घ) यदि हां, तो तत्संबंधी ब्यौर क्या है; और

(ङ) यदि नहीं, तो उसके क्या कारण हैं?

इस्यार्त मंत्री तथा खान मंत्री (श्री बीरेन्द्र प्रसाद बैश्य): (क) जी, नहीं।

(ख) प्रश्न नहीं उठता।

(ग) से (ङ) मध्य प्रदेश सरकार ने कहा है कि उसने खनन क्षेत्र में विदेशी सहायता के लिए कोई समझौता नहीं किया है।

**Discrimination in Admissibility of DA in BALCO**

\*360. SHRI GOVINDRAM MIRI: Will the Minister of MINES be pleased to state:

(a) whether his Ministry have since received complaints of discrimination in

amount and rate of Dearness Allowance admissible to officers of different categories (Technical) serving BALCO;

(b) if so, the details thereof;

(c) whether the Government have since taken action in this regard;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STEEL AND MINISTER OF MINES (SHRI BIRENDRA PRASAD BAISHYA): (a) Yes, Sir.

(b) In similarly worded representations certain technical officials of BALCO represented that on account of adoption of Industrial Dearness Allowance pattern they are suffering loss of thousands of rupees per month and are also not getting Dearness Allowance and other benefits after revision of Industrial Dearness Allowance Pay Scales.

(c) and (e) The Industrial Dearness Allowance pattern had been introduced in BALCO in pursuance of Directive of the Supreme Court and the instructions issued by Department of Public Enterprises thereafter, which covered 69 Public Sector Enterprises including BALCO. Thus, there is no discrimination of injustice to employees of BALCO. As regards the revision of Industrial Dearness Allowance Scales as per Department of Public Enterprises circular dated 19.7.1995, necessary orders have been issued by the Company.

**Self employment for educated youth**

2091. DR. B.B. DUTTA: Will the Minister of INDUSTRY be pleased to state:

(a) whether any scheme for self-employment for educated unemployed youth is under implementation;

(b) if so, the broad objectives of the scheme and targets set and achievements made under the scheme during the last three years; and